

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -2049
ANSWERED ON - 03/08/2022

**PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR
REHABILITATION ACT, 2013**

2049. SHRI MUKUL BALKRISHNA WASNIK

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases registered under the provisions of Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, State-wise during the last five years; and
- (b) the details in all such cases of acquittal, conviction and pendency, State-wise?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

- (a) State-wise details of cases registered under the provisions of Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013) are given at **Annexure**.
- (b) The cases filed in this regard are at different stages and have not come to the logical conclusion.

Annexure referred in reply to part (a) of the Rajya Sabha Unstarred Question No. 2049 for 03.08.2022 regarding Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013.

State-wise details of FIR lodged under the Provisions of MS Act, 2013 during the last five years (2017 to 2021).

S. No.	Name of State/UT	FIR lodged under the Sections of MS Act, 2013
1	Andhra Pradesh	13
2	Bihar	2
3	Chhatisgarh	1
4	Delhi	28
5	Gujarat	25
6	Haryana	23
7	Karnataka	26
8	Kerala	1
9	Maharashtra	21
10	Punjab	15
11	Rajasthan	13
12	Tamil Nadu	37
13	Telangana	4
14	Uttar Pradesh	35
	Total	244